

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P(IB) No.740/KB/2017

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Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 21st December 2017, 10.30 A.M

Name of the Company		Reliance Commercial Finance Ltd.-Vs-Touchstone Sand & Aggregate Pvt.Ltd.	
Under Section		7 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1.) Arnab Basu Mullick, Advocate for financial Creditor 21/12/17

O R D E R

Ld. Counsel for the financial creditor is present. No one is present from the corporate debtor's side.

As per directions of the Hon'ble NCLAT in the Innovative Industries case notice of admission is to be issued on the corporate debtor. Let notice of admission be issued to the corporate debtor through speed post, e-mail as well as through publication in The Economic Times. Registry is directed to handover the notice of admission to the financial creditor for serving on the corporate debtor and file affidavit of service within 7 days from today.

List it on 12/01/2018 for admission.

8d
(Jinan K.R.)
Member (J)

8d
(V.P.Singh)
Member (J)